

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 34/59/14
CA. NO.

CORAM:

PRESENT: SH. S.K.MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.03.2017

NAME OF THE COMPANY: M/s. Ajay Auto Ltd. & ors.

SECTION OF THE COMPANIES ACT: 59

S.NO	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Navdeep Aggarwal	}	Adv Respondents	Navdeep Aggarwal
2.	Mrs. Samvidha Gogia			

ORDER

CA No. 298/2015


Ld. Counsel for the respondent on instructions submits that they have no objection in allowing the petitioner's application in impleading all the Legal heirs of the deceased Respondent no.2. The petitioner's application no. CA 298/2015 is therefore allowed.

Two of the Legal Heirs are already parties to the lis. The petitioner is permitted to bring the third Legal heir on record. Amended memo of parties be filed.

It appears that the reply to the Company Petition has still not been filed. Let reply be filed within one week from today.

To come up for arguments on 19.05.2017.


(S.K. Mohapatra)
Member (Technical)


(Ina Malhotra)
Member (Judicial)